

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**C.P. 164(ND)/2017**

**IN THE MATTER OF:**

Genius Bug Education & Learning Pvt. Ltd..... Applicant/petitioner

Vs.

Registrar of Companies

.... Respondent

**Order under Section 252(3) of the Companies Act**

**Order delivered on 13.10.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Shri R. VARADHARAJAN,**  
**Hon'ble Member(Judicial)**

For the Applicant/petitioner : Ms. Rekha Mittal, Practising Co. Secy.  
Authorised Representative

For the Respondent :

For the ROC, Delhi : Mr. Manish Raj, Company Prosecutor

**ORDER**

Learned Company Secretary has placed on record additional documents and a copy thereof, has been furnished to Mr. Manish Raj, learned Company Prosecutor. Mr. Manish Raj requests for some time to file counter, if necessary, with a copy in advance to the learned Company Secretary. ROC may undertake inspection of the petitioner company's premises or sub-offices etc., if necessary.

List the matter on 17<sup>th</sup> November, 2017.

-Sd-

**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

& -Sd-

**(R. VARADHARAJAN)**  
**MEMBER(JUDICIAL)**